

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 385 OF 2018 &
IA NO. 1600 OF 2018 & IA NO. 1601 OF 2018

Dated : 14th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Narayanpur Power Company Private Limited

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli for R-2 & R-3

ORDER

(IA NO. 1600 OF 2018)

(Application for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 1600 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 12.03.2018.

APPEAL NO. 385 OF 2018 &
IA NO. 1601 OF 2018

Admit.

At the request of learned counsel appearing for the Respondent No.2 and 3, four weeks' time is granted to file the reply i.e. on or before 12.02.2018 with duly serving copy on the other side.

The learned counsel appearing for the Appellant does not propose to file rejoinder.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

List the matter on **19.02.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member